Bill No. I of 2020

THE SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF RAJASTHAN BILL, 2020

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BILL

to provide for special financial assistance to the State of Rajasthan for the purpose of promoting the welfare of persons belonging to the Scheduled Castes, Scheduled Tribes and Other Backward Classes in the state and for the development, exploitation and proper utilization of its resources.

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the the Special Financial Assistance to the State of Short title and Rajasthan Act, 2020.

commencement.

5 (2) It shall come into force on such date, as the Central Government may, by notification in the Official Gazette, appoint.

Special financial assistance to the State of Rajasthan.

2. There shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the State of Rajasthan to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India for the purpose of promoting the welfare of persons belonging to Scheduled Castes, Scheduled Tribes and

Other Backward Classes in the state and for the development, proper utilization and exploitation of the resources in the State.

Act not in derogation of other law.

3. The provisions of this Act shall be in addition to and not in derogation of any other law to be made by parliament or for the time being in force.

STATEMENT OF OBJECTS AND REASONS

The State of Rajasthan is socially and economically backward. Problems of poverty, unemployment, illiteracy as well as measures for proper utilization of resources, welfare of weaker sections in the region are required to be addressed urgently by initiating new development schemes in a time-bound manner. Being a border state, Rajasthan is strategically located and it is in the nation's interest that its development needs are addressed. The State of Rajasthan is also facing problem arising out of natural calamities like floods and droughts. There is also a need to improve the standard of life of the people, sex-ratio and to incentivize the persons living below poverty line in the State of Rajasthan.

Hence this Bill.

DR. KIRODI LAL MEENA

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that there shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the State of Rajasthan to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India.

The Bill, therefore, on enactment, will involve expenditure out of the Consolidated Fund of India for providing special financial assistance to the State of Rajasthan. As the sums of moneys which will be given to the State of Rajasthan as special financial assistance by appropriation by law made by Parliament will be known only after the welfare schemes to be implemented by the State Government with the approval of Government of India are identified, it is not possible to give the estimates of recurring expenditure, which would be involved out of the Consolidated Fund of India at this stage.

No non-recurring expenditure is likely to be incurred from the Consolidated Fund of India.

RAJYA SABHA

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BILL

to provide for special financial assistance to the State of Rajasthan for the purpose of promoting the welfare of persons belonging to the Scheduled Castes, Scheduled Tribes and Other Backward Classes in the state and for the development, exploitation and proper utilization of its resources.

(Dr. Kirodi Lal Meena, M.P.)